

**Rajkumari Amrit Kaur:** Sir, it is too general a question for me to answer, because statistics are not available. I have to admit that the incidence of T.B. is growing because of various causes.

**Shri V. P. Nayar:** The other day the hon. Minister said that we are having roughly about 5 million T.B. patients in the country. May I know, Sir, whether the Government have any scheme to save the lives of these 5 million people from this dreadful malady?

**Rajkumari Amrit Kaur:** Sir, a very great deal is being done. Preventive measures are being taken more and more and if the hon. Member will read the report of the Planning Commission when it comes out, he will realise what we are attempting to do and proposing to do.

**Shri Veeraswamy:** May I know, Sir, whether the Government think it possible to eradicate this terrible disease to any appreciable extent without increasing the standard of living of the people.....

**Mr. Speaker:** Order, order. He is making a suggestion.

**Shri A. N. Vidyalkar:** Is it a fact that a large number of cycle rickshaw pullers fall victims to T.B. in a short time? If it is so, what special measures are being taken to save them from falling victims to this disease?

**Mr. Speaker:** I think it is a matter for the State Governments. Hon. Members seem to think that because asking for general information is permissible here, therefore asking on everything else concerning that disease is also permissible. That is the whole difficulty.

#### AIR INDIA EMPLOYEES

\*475. **Shri N. Sreekantan Nair:** Will the Minister of Communications be pleased to state:

(a) how many Air India employees have been recently proceeded against and in how many cases disciplinary action was taken;

(b) how many were dismissed; and

(c) the reasons for taking disciplinary action?

**The Deputy Minister of Communications (Shri Raj Bahadur):** (a) Twenty-one employees were proceeded against by the company and disciplinary action was taken against all of them.

(b) Ten.

(c) (i) Taking part in a wrongful strike; (ii) inciting employees to go on a wrongful strike; (iii) staging and leading demonstration; and (iv) leaving place of duty without permission.

**Shri N. Sreekantan Nair:** Are the Government aware that in trade disputes certainly trade union representatives will have to incite occasionally. . . .

**Mr. Speaker:** Order, order. He may put questions now with reference to the particular company and the particular strike. Let us not go into a general discussion.

**Shri Nambiar:** May I know, Sir, whether these employees who were dismissed are going to be reinstated? Have any representations been received from them?

**Shri Raj Bahadur:** Whether any representations have been received or not is known to the Managing Board of the air company concerned.

**Shri K. K. Basu:** Have the Government ascertained whether the allegations made against the discharged employees are correct or not?

**Shri Raj Bahadur:** That was an internal affair of the company itself.

**Shri Nambiar:** May I know, Sir, whether the Government will inquire into the necessity of the reinstatement of these men in view of the fact that many are dismissed?

**Shri Raj Bahadur:** I repeat my answer, Sir.

**Mr. Speaker:** It is a suggestion for action also.

**Shri K. Subrahmanyam:** Is it a fact that the Central Labour Minister wanted to intervene in the dispute but was prevented from doing so?

**Shri Raj Bahadur:** It may be put to the Labour Minister. Sir.

#### INTERNATIONAL HOSPITAL FEDERATION

\*476 **Shri M. S. Gurupadaswamy:** (a) Will the Minister of Health be pleased to state whether India is a member of the International Hospital Federation and if so, for how long?

(b) What are the benefits accrued from such membership?

**The Deputy Minister of Health (Shrimati Chandrasekhar):** (a) Yes; since 1951.